

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

C.P.(CAA)/72(MB)2024 IN C.A.(CAA)/254(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **ROSY BLUE DIAMONDS PRIVATE**
LIMITED

Section 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/72(MB)2024 IN C.A.(CAA)/254(MB)2023

- 1) Mr. Ahmed Chunawala, Ld. Counsel for the Petitioner is present. Heard for a considerable time.
- 2) The present Company Petition has been filed in the matter of Merger by absorption of **Rosy Blue Diamonds Private Limited (First Petitioner Company / Transferor Company)** with **Rosy Blue (India) Private Limited (Second Petitioner Company / Transferee Company)** and their **Respective Shareholders and Creditors. Petition Admitted.**
- 3) The Petitioner, at least 10 days before the date fixed for hearing, shall publish the notice of hearing of the Petition in two Local Newspapers viz. one in English language Newspaper and another in Local Vernacular

language Newspaper, having wide circulation in the area where the registered office of the Company and the Business of the Companies are situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

- 4) The Petitioner Companies shall issue notices to statutory authorities and sectoral regulator, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing.
- 5) The Petitioner shall host Notices along with the copy of the Scheme on their respective Websites, if any.
- 6) The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal. Petition is accordingly admitted and fixed for hearing and final disposal on **07.06.2024**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare